

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CA-530/2002

New Delhi this the 25th day of February, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Tara Chand,
S/o late Sh. Mange Ram,
C/o Sh. Sant Lal,
C-21(B), New Multan Nagar,
Delhi-56. Applicant

(through Sh. Sant Lal, advocate)

Versus

1. The Chief Postmaster General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi-1.
2. The Sr. Supdt. of Post Offices,
Sought West Dn.,
Chankayapuri,
New Delhi-21. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard the learned counsel for applicant and this OA is being disposed of at the admission stage itself.

2. Learned counsel for the applicant submits that this application has been filed against an order dated 24.04.2001 (Annexure A1) regarding his promotion etc. Aggrieved by the said order he filed a representation dated 23.05.2001 to the Sr. Superintendent P.O's., New Delhi South West Division, New Delhi-21 and another representation dated 15.06.2001 (Annexure A3) to the Chief Postmaster General, Delhi Circle, New Delhi-1. Learned counsel also submits that

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till now no reply has been received by applicant to either of his representations. He seeks a direction to Respondent No.1 to decide his representation dated 15.06.2001 (Annexure A3).

3. After hearing the learned counsel for the applicant and on perusal of the OA and the relevant papers placed on record and on a consideration of the matter, Respondent No.1 is directed to dispose of the aforesaid representation dated 15.06.2001 (Annexure A3) after considering the same on its merits in the light of the relevant rules and instructions and pass a detailed and reasoned order and communicate the same to the applicant within two months from the date of receipt of a copy of this order.

4. Registry is directed to send a copy of the OA to Respondent No.1 alongwith a copy of this order.

A.Vedavalli

(Dr. A. Vedavalli)
Member(J)

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